

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No.77241 of 2018

(Arising out of Order-in-Appeal No.49/Kol-V/2018 dated 24.03.2018 passed by
Commr. (Appeals) of CGST & Excise, Kolkata I)

M/s Hindustan Unilever Ltd.

63, Garden Reach, Kolkata-700024

Appellant

VERSUS

Commr. of CGST & Excise, Kolkata South

180, Rajdanga Main Road, Shantipally, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO.75503/2020

DATE OF E-HEARING : 12.10.2020

DATE OF DECISION : 12.10.2020

Per P.K.Choudhary :

The appellant prays for withdrawal of their appeal under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The prayer of the appellant is allowed. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**